

0061906

THE HIGH COURT OF KERALA

PROCEEDINGS

KOCHI - 682 031

DATED : 06/07/2017

Judicial Department - Establishment - Inter - district transfer of Clerk -
Sanctioned - Orders issued.

- Read :-
1. Letter No. A1- 6190/2016 dated 19/11/2016 of the District Judge, Palakkad.
 2. Letter No. Ref. C- 399/2017 dated 21/01/2017 of the Chief Judicial Magistrate, Palakkad.
 3. Application dated 10/01/2017 of Smt. G. Maya, Clerk, Judicial First Class Magistrate's Court, Ottappalam.
 4. G.O. (MS) No. 4/61/PD dated 02/01/1961.

ORDER NO : C7 - 106960/2016

As per the letter read as 1st paper above, the District Judge, Palakkad has reported one vacancy of Clerk, to be filled up by the High Court through inter-district/ departmental transfer.

Smt. G. Maya, Clerk, Judicial First Class Magistrate's Court, Ottappalam is transferred and allotted to the Civil Judicial Wing of Palakkad district subject to the terms and conditions laid down in the Government Order read as 4th paper above, explanation 2 under Rule 6 of Kerala Judicial Ministerial Subordinate Service Rules and other rules governing inter- unit / departmental transfer of Government Employees.

The joining time of the transferee will be governed by Rule 136, Part I KSR.

The District Judge, Palakkad shall issue necessary posting orders to the transferee.

(By Order)



K. BABU-

Registrar (Subordinate Judiciary)

To

The District Judge, Palakkad
The Chief Judicial Magistrate, Palakkad
The Person concerned (through the Chief Judicial Magistrate, Palakkad)
The Administrative Records Section, High Court (2 copies)
The File / The Stock File.

T1

✓ The IT Section High Court (for publishing in the website)